

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 1 of 2016 AND IA No.1 of 2016

Dated :1st January, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Chairman-Cum-Managing Director
Rajasthan Rajya Vidyut Prasaran Nigam Ltd & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Misra
Mr. Shashank Pandit

Counsel for the Respondent (s) : -

ORDER

Heard. Admit. Issue notice of the Appeal to the Respondents returnable within two weeks from today. Counter Affidavit/reply may be filed within four weeks from today and rejoinder, if any, be filed within two weeks thereafter. Dasti Service is permitted.

IA No.1 of 2016 filed by the Appellant seeking exemption from filing the certified copy of the Order is heard. Mr. Pradeep Misra says that certified copy of the Impugned Order is now available with him which he may file now. Accordingly, IA No.1 of 2016 is hereby disposed of.

Post this Appeal for hearing on **9.3.2016**

(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member